

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 7/RP/2024

Subject : Review Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 18.1.2024 passed in Petition No.114/MP/2019.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Review Petitioners : GMR Energy Trading Limited (GETL) & Anr.

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Parties Present : Shri Vishrov Mukerjee, Advocate, GETL & GWEL
Shri Yashaswi Kant, Advocate, GETL & GWEL
Ms. Priyanka Vyas, Advocate, GETL & GWEL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Aakaksha Bhola, Advocate, TANGEDCO

Record of Proceedings

The learned counsels for the Review Petitioners and learned counsel for the TANGEDCO argued on the Review Petition at length.

2. After hearing the learned counsels for the parties, the Commission directed them to file their respective written submissions/notes, if any, within a week, with a copy to the other side.
3. Subject to the above, the Commission reserved the order.

**By order of the Commission
Sd/-**

**(T.D. Pant)
Joint Chief (Law)**

